

<sup>1</sup>[THE SECOND SCHEDULE  
(See section 8)]

*Statement showing the approximate percentage of the claim of the States and Union territories to the income of the property vested in the Society under clause (b) of section 6.*

Name of the States and Union territories	Approximate percentage
Andhra Pradesh	5.92
Assam	1.49
Bihar	6.25
<sup>2</sup> [Gujarat	5.63]
<sup>3</sup> [Haryana	3.20]
Kerala	1.03
Madhya Pradesh	10.58
<sup>4</sup> [Tamil Nadu]	4.52
<sup>5</sup> [Maharashtra	11.07]
<sup>6</sup> [Karnataka]	4.62
Orissa	2.02
Punjab	<sup>7</sup> [4.70]
Rajasthan	6.11
Uttar Pradesh	23.69
West Bengal	5.84
Jammu and Kashmir	1.35
<sup>8</sup> [Chandigarh	0.05]
Delhi	0.68
Himachal Pradesh	<sup>7</sup> [1.19]
Tripura	0.06]

1. Subs. by the Adaptation of Laws (No. 4) Order, 1957, for the Second Schedule (w.e.f.1-11-1956).

2. Subs. by the Bombay Reorganisation (Adaptation of Laws on Union Subjects) No. 2 Order, 1961, for the entry relating to Bombay (w.e.f.1-5-1960).

3. Ins. by the Punjab Reorganisation and Delhi High Court (Adaptation of Laws on Union Subjects) Order, 1968 (w.e.f.1-11-1956).

4. Subs. by the Madras State (Alteration of Name) (Adaptation of Laws on Union Subjects) Order, 1970, for "Madras" (w.e.f.14-1-1969).

5. Ins. by the Bombay Reorganistation (Adaptation of Laws on Union Subjects) No. 2 Order, 1961 (w.e.f.1-5-1960).

6. Subs. by the Mysore State (Alteration of Name) (Adaptation of Laws on Union Subjects) Order, 1974 (w.e.f.1-11-1973).

7. Subs. by the Punjab Reorganisation and Delhi High Court (Adaptation of Laws on Union Subjects) Order, 1963, for the former entry (w.e.f.1-11-1966).

8. Ins., *ibid.* (w.e.f.1-11-1966).